GOVERNMENT OF INDIA AGRICULTURE LOK SABHA

UNSTARRED QUESTION NO:1651 ANSWERED ON:04.12.2012 HSD OIL TO FISHERMEN Dhurve Jyoti

Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that fishermen are not getting benefits of subsidised High Speed Diesel Oil for use in mechanised fishing vessels;

(b) if so, the reasons therefor;

(c) whether the Government has removed the BPL condition for fishermen;

(d) if so, the details thereof; and

(e) the other corrective steps taken by the Government thereon?

Answer

THE MINISTER OF STATE FOR AGRICULTURE AND FOOD PROCESSING INDUSTREIS (DR. CHARAN DAS MAHANT)

(a) & (b): Under the Centrally Sponsored Scheme (CSS) on Development of Marine Fisheries, Infrastructure and Post-Harvest Operations, a rebate on High Speed Diesel (HSD) oil restricted to 50% of the sales tax exempted by the States with a ceiling of `3.00 per liter is provided to coastal States/UTs for the use of small mechanized fishing vessels. This subsidy is restricted to (i) 500 liters of HSD for every active fishing month per fishing vessel of (ii) less than 20 meter size which were registered before 10th plan and (iii) owned by fishermen belonging to the Below Poverty Line (BPL) category. However, under this component no funds have been released to the coastal States/UTs during the last three financial years, as the State/UT Governments have not submitted any admissible proposal in this regard since 2009-2010.

(c) to (e): No, Madam; Restoration of the diesel subsidy to all categories of mechanized fishing vessels irrespective of the economic status of the owner has not been supported by the Ministry of Finance.